

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE: EAST DISTRICT
KARKARDOOMA COURTS, DELHI

C I R C U L A R

I have been directed by the Principal District & Sessions Judge (East District), Principal District & Sessions Judge (North East District) & Principal District & Sessions Judge (Shahdara District) to ask all the Ahlmads posted at Karkardooma Courts to remove their AlmiraH lying in corridor carrying decided/pending files and send all decided files to Record Room for consignment within 7 days from today.

All the Ahlmads of the courts are directed to take over the decided files from the previous Ahlmad of the court whose files are lying in corridors and consign the same to the Record Room in view of the directions issued by the Principal District & Sessions Judge (HQs) vide circular no. 50288-51088/Misc./Admn.-II (HQs)/2022 dated 23.12.2022 and 23897-24067/Misc./Admn.-II (HQs)/2023 dated 08.06.2023 (Copies are enclosed).

Non-compliance of the above direction shall be viewed seriously.

Mayank
(Mayank Mittal)

ACJ-cum-CCJ-cum-ARC: East District
Karkardooma Courts, Delhi.

No 7283-7295 /Pr.D&SJ(East)/KKD/Delhi

Dated: 7/8/2023

Copy forwarded for information and necessary action to:

1. The Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
2. The Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi.
3. The Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.
4. The Officer In-charge, Record Rooms, Karkardooma Courts, Delhi.
5. The ACJ-cum-CCJ-cum-ARC, Shahdara District, Karkardooma Courts, Delhi.
6. The ACJ-cum-CCJ-cum-ARC, North-East District, Karkardooma Courts, Delhi.
7. All the Ld. Judicial Officers posted at East, Shahdara and North-East Districts, Karkardooma Courts, Delhi.
8. All the Administrative Officers (Judl.), East, Shahdara and North-East Districts, Karkardooma Courts, Delhi with the direction to circulate the same in their respective district.
9. PS to the Principal District & Sessions Judge (East), Karkardooma Courts, Delhi.
10. PS to the Principal District & Sessions Judge (North-East), Karkardooma Courts, Delhi.
11. PS to the Principal District & Sessions Judge (Shahdara), Karkardooma Courts, Delhi.
12. The Website Committee, Tis Hazari Courts and Karkardooma Courts.
13. Concerned File.

Mayank

ACJ-cum-CCJ-cum-ARC: East District
Karkardooma Courts, Delhi.

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

OFFICE ORDER

It has been observed that various requests are being received by the office regarding non-handing over / non-taking over of the charge by the preceding / successor Ahlmads pursuant to their transfer to other courts / complexes. Accordingly, all such Ahlmads who have recently been transferred and yet to handover / takeover the charge for one reason or the other are hereby directed to handover / takeover the complete charge of the record during the ensuing Winter Vacations-2022.

Further, it has also been brought to the notice of undersigned that large numbers of non-consigned decided files are in the custody of previous Ahlmads which is causing difficulty in disposal of Inspection / CA Applications, digitization of the records etc. by the successor Ahlmad. Hence, all the Ahlmads having the custody of such non-consigned decided files of their previous postings are hereby directed to prepare the said files for consignment in all respects duly paginated and indexed with book marking and handover the complete charge thereof to the successor / present Ahlmad of the court concerned during the ensuing Winter Vacations-2022.

All the officials concerned are directed to submit their compliance report regarding handing over / taking over of the charge on or before 01.01.2023 on the official e-mail adm2et.ddc@gov.in and send the hardcopy duly forwarded by the Ld. Presiding Officer by 07.01.2023 to this office.

Non-compliance of the above order shall be viewed seriously and disciplinary proceedings shall be initiated against the delinquent/s, as per rules

23-12-22
(Girish Kathpalia)
Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 50288-51088
Misc./Admn-II (HQs)/2022

Dated, Delhi the 27 DEC 2022

Copy forwarded for information and necessary action to:

1. All the Principal District & Sessions Judges, Delhi/New Delhi.
2. All the Judicial Officers, Delhi/New Delhi with the request to ensure compliance of the ibid order in letters and spirit.
3. All the Officer-in-charges, Record Rooms, Delhi / New Delhi.
4. All the Sr.A.O.(J)/A.O.(J)/Branch Incharge, Admn. Branches, Delhi/New Delhi.
5. Personal Office of the undersigned.
6. All the Branch-in-charges, Care Taking Branches of each district.
7. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website) as well as on LAYERS.

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI

OFFICE ORDER

Vide order No.50288-51088/Misc./Admn.-II(HQs)/2022 dated 23/12/2022 of this office all the Ahlmads having the custody of non-consigned decided files of their previous postings were directed to handover the complete charge to the incumbent Ahlmad of the respective Court during the Winter Vacations-2022. However, it has been brought to the notice of the undersigned that there are still some officials who are yet to comply with the ibid directives and are still making communique's with this office endorsing one reasoning or other for their failure to abide.

Therefore, all Ahlmads having such records of their previous postings in their custody are being given one last opportunity during the ensuing Summer Vacations-2023 to prepare non-consigned decided files in their custody for consignment in all respects duly paginated and indexed with book marking and handover the complete charge thereof to the incumbent Ahlmad of the Court concerned. These officials are also to submit their duly forwarded compliance report regarding handing over / taking over of charge on or before 01.07.2023 to this office without fail.

- Note: 1. The incumbent Ahlmads in the Court who are to take over the charge from previous Ahlmads too are parallelly directed to submit a compliance report as to whether or not they have taken over the charge in question by 1st July, 2023.
2. If any official still fails to comply with the aforesaid directives this time around, then his matter shall be marked to the Vigilance Branch for initiation of appropriate disciplinary proceedings for non-compliance, without further notice.
3. The immediate directive is to be treated as a standing order i.e. as and when an official posted as Ahlmad gets transferred, alongwith the regular Court records he shall also handover non-consigned decided files in his custody on similar postings to the incumbent Ahlmad of the Court, so that his successor won't have difficulty in disposal of Inspection / CA Applications, digitization of records etc.

(Narottam Kaushal)

/Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi

No. 23897-24067 Misc./Admn-II (HQs)/2022 Dated, Delhi the 16 JUN 2023

Copy forwarded for information and necessary action to:

1. All the Principal District & Sessions Judges, Delhi/New Delhi with the request to circulate the same in their respective Districts for compliance.
2. All the Judicial Officers in Central District, THC, Delhi.
3. All the A.O.(J)/Branch Incharge, Central, THC, Delhi.
4. St. Accounts Officer/Accounts Officer, Central, THC, Delhi.
5. Personal Office of the undersigned.
6. The Dealing Asst., Website Committee, THC with the direction to upload the order on the 'Employees Corner' (on Website) as well as on LAYERS.

Principal District & Sessions Judge (HQs)
Tis Hazari Courts, Delhi